

DIVISION BENCH  
COURT - II

S-6

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/990(KB)2018  
IA(I.B.C)/704(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>ANKIT KUMAR VS ADVANCE POWERINFRA LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Ms. Sonu Jain, Liquidator

**ORDER**

1. Learned Counsel for the Liquidator present.
2. Ld. Counsel for the Liquidator states that a valuer is required to be appointed in this matter and the same has already been appointed in this matter and therefore, the said Valuer shall conclude the entire exercise and submit his report within a period of two weeks from the date of this order.
3. A copy of this order be made available with the aforesaid Valuer by the Liquidator.
4. A report be furnished with the Registry on the next date of hearing.
5. List this matter **on 01.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**